

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 178 of 2005

Monday, this the 14th day of March, 2005

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P. DAS, ADMINISTRATIVE MEMBER,

1. P.M. Sadanandan,
Skipper (Rtd),
43/152, Elamkulam, Kaloor PO,
Cochin – 17 **Applicant**

[By Advocate Shri C.S.G. Nair]

Versus

1. The Director,
Central Institute of Fisheries, Nautical
& Engineering Training,
Fine Arts Avenue, Ernakulam,
Cochin – 682 016

2. Union of India represented by the
Secretary, Ministry of Agriculture,
Krishi Bhavan,
New Delhi. **Respondents**

[By Advocate Smt. Mariam Mathai, ACGSC]

The application having been heard on 14-3-2005, the
Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

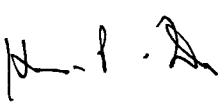
The applicant, who commenced service as Skipper on 26-3-1973,
retired on 31-12-2001 on superannuation but without getting any promotion at
all. On the introduction of the Assured Career Progression Scheme the

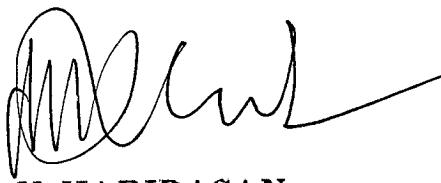
applicant after his retirement was given one financial upgradation but was not given the next one although he had served for about 28 years. His representations claiming the financial upgradation [Annexure A4 and A5] have not found any response. Therefore, the applicant has filed this application for a declaration that he was entitled for two financial upgradations under the ACP Scheme with effect from 9-8-1999 and for a direction to the respondents to grant him the same with effect from the said date with all consequential benefits.

2. When the application came up for hearing, Smt. Mariam Mathai, ACGSC took notice on behalf of the respondents.

3. As agreed to by the learned counsel on either side, the Original Application is disposed of directing the respondents to consider Annexure A4 and A5 representations of the applicant taking into account the facts regarding the services of the applicant, rules and instructions as also any other relevant materials and to give the applicant an appropriate speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

Monday, this the 14th day of March, 2005


H.P. DAS
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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